

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Advance (Vidyo Connect) Hearing Schedule for the month of August, 2020**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
6.8.2020 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	580/MP/2020 alongwith I.A.No.55/2020	RenewTN	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 4.9.2018 executed between ReNew Wind Energy (TN) Pvt. Ltd. and Solar Energy Corp. of India Ltd. (Interlocutory Application seeking stay against invocation of performance bank guarantee submitted by petitioner/applicant) (On admission)
	2.	551/MP/2020 alongwith I.A.No.46/2020	Avikiransolar	Petition for Grant of Connectivity to Projects based on Renewable Sources to Inter-state Transmission System seeking relaxation of time period stipulated under Clause 11.2 of the Detailed Procedure and attendant Forms and Agreements for construction of dedicated transmission line and associated pooling substation. (Interlocutory Application seeking urgent interim relief) (On admission)
	3.	529/MP/2020	CTN SESPL	Petition seeking relaxation of Regulation 8A of the said Regulation to remove the hardship being faced by Srijan Energy System Private Limited in transferring Stage-II Connectivity and Long Term Open Access granted to it by way of Stage-II Connectivity (On admission)
	4.	536/MP/2020	SECI	Petition for clarification and modification of the GST/Safeguard Duty Orders, issuance of directions to the Buying Utilities/Distribution Utilities for immediate payment and application of the orders commonly to all the similar placed project developers and Buying Utilities/ Distribution Companies. (On admission)
	5.	180/MP/2020	TML	Petition for grant of Renewable Energy Certificates for the months of April 2015 to October 2015 and November 5, 2015 to March 31, 2016. (On admission)
	6.	260/MP/2020	PGCIL	Petition under Regulation 35(3)(c) of the CERC (Terms and Conditions of Tariff) Regulations, 2019 for approval and recovery of security expenses from 1.4.2019 to 31.3.2024. (On admission)
	7.	261/MP/2020	PEL	Petition seeking release of Bank Guarantee issued in favour of the Respondent No.1 owing to frustration of the Long Term Access Agreement dated 19.10.2012 between the Petitioner no.1 and Respondent no.1 in exercise of powers under Regulation 33A of the CERC (Grant of Connectivity, Long-term Access, and Medium-Term Open Access in Inter-state Transmission and Related Matters) Regulations, 2009. (On admission)
	8.	266/MP/2020	CTU	Petition seeking directions for implementing the order dated 8.3.2019 in Petition No.92/MP/2015 and order dated 11.12.2019 in Petition No.252/MP/2019. (On admission)
	9.	336/MP/2020	PTL	Petition for refund the excess tariff collected during FY 2019-20 and permission to bill the beneficiaries based on the proposed Transmission Charges for the control period

				FY 2019-20 to FY 2023-24 in the tariff Petitions filed by the Petitioner on 3.2.2020 having Diary Nos. 318, 319 and 320 of 2020 till the time this Commission approves the transmission charges. (On admission)
	10.	212/MP/2019	SEIL	Petition under Section 79 of the Electricity Act, 2003 read with Power Supply Agreement dated 18.02.2016 executed between Sembcorp Energy India Limited and the Discoms for release of amounts arbitrarily and wrongfully withheld by Respondents from fuel charges legally payable to Sembcorp Energy India Limited
	11.	65/MP/2020	Rinfra	Petition seeking declaration that HSD is a alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner
	12.	455/MP/2019	Rinfra	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 2 of APERC (Conduct of Business) Regulation, 1999 as amended from time to time as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner
	13.	296/MP/2019	LEXICON Symphony	Petition for amendment of PPAs dated 27.1.2012 to align them with Regulation 15 of the RERC (Forecasting, Scheduling, Deviation Settlement and Related Matters of Solar and Wind Generation Sources) Regulations, 2017.
	14.	200/MP/2019	CTU	Petition for grant of regulatory approval for execution of the Transmission System for 18.5.GW of Solar and Wind Energy Zones in Southern Region.
	15.	367/MP/2019	APNRL	Petition for execution of order dated 30.4.2019 read with corrigendum dated 29.5.2019 in Petition No. 255/MP/2017 and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 30.4.2019 read with corrigendum dated 29.5.2019 in Petition No. 255/MP/2017.
7.8.2020 Friday At 10.30 A.M.		Public Hearing	-	Draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2020.
10.8.2020 Monday At 10.30A.M. Transmission Tariff	1.	475/TT/2019	PGCIL	Petition for Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block For Transmission System associated with immediate evacuation system for Nabinagar TPS in Eastern Region
	2.	421/TT/2019	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for 765 kV S/C Kurnool-Raichur transmission line along with associated bay extensions at 765/400 kV Kurnool Sub-station and 765/400 kV Raichur Sub-station under Southern Region System Strengthening Scheme XXII (DOCO

				15.12.2015)
3.	249/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Transmission assets under Wardha-Hyderabad 765 kV link in Southern Region.	
4.	310/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for the assets of Transmission System for Phase-1 Generation projects in Orissa Part-B	
5.	327/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Asset A1 : 400/220 kV, 1*315 MVA Transformer at Mapusa ( ICT III) substation alongwith 2 nos. 220 kV line bays, Asset B1 :400/220 kV 1X500 MVA Transformer at Navsari Substation, Asset B2(a): 1 no. 400kV line bays at 765/400 kV Indore substation , Asset B2(b) : 1 no. 400kV line bays at 765/400 kV Indore substation and Asset B3: 2 nos. 220 kV line bays at 400/220 kV Pirana substation under Augmentation of Transformer and Bays in Western Region	
6.	303/TT/2020	PGCIL	Petition for Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For Asset A 400 kV D/C (Quad) Vadodara Asoj Transmission Line along with associated bays at Asoj (GETCO S/S) Asset B1 400kV Bay at Vadodara GIS for 400kV D/C Vadodara Asoj ckt 1 Asset B2 400kV Bay at Vadodara GIS for 400kV D/C Vadodara Asoj ckt 2 Asset C1 765kV 240MVAR Switchable Line reactor of Ckt I of 765kV D/C Aurangabad Padghe Line charged as Bus reactor at Aurangabad Substation, Asset C2 765kV 240MVAR Switchable Line reactor of Ckt-II of 765kV D/C Aurangabad Padghe Line charged as Bus reactor at Aurangabad Substation Asset D Aurangabad Padghe 765kV D/C Line & Padghe(POWERGRID)Padghe/Kudus(MSETCL) 400kV D/C Quad line alongwith associated bays and Establishment of 765/400kV 2x1500 MVA Padghe GIS SS under System Strengthening in North/West Part of WR for IPP Projects in Chhattisgarh (IPP E)	
7.	250/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For 13 nos of Assets under Eastern Region Strengthening scheme IX in Eastern Region.	
8.	196/TT/2020	PGCIL	Petition for Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block for Bachau-Varsana (GETCO) 400 kV D/C Transmission Line along with Extension of 400 kV Bachau Sub station and Extension of 400 kV Varsana (GETCO) Sub station under Western Region System Strengthening Scheme XIII	

	9.	117/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Transmission assets under System Strengthening - VIII in Southern Region
	10.	155/TT/2020	PGCIL	Petition for (i) Revision of Transmission Tariff for 2001- 04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For NLC II Transmission System in Southern Region.
	11.	142/TT/2020	PGCIL	Petition for (i) Revision of Transmission Tariff for 2001- 04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For (a) Combined elements of Talcher and Kolar (HVDC portion) (Notional COD: 1.3.2003) and( b) Combined elements of Talcher and Kolar (AC Portion) (Notional COD: 1.6.2003) under Transmission System associated with Talcher II project in Southern Region.
	12.	85/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Transmission assets under transmission system associated with System Strengthening-XXIV in Southern Region.
	13.	83/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Transmission assets under Sub-Station Works associated with Hyderabad (Maheshwaram) Pooling Station in Southern Region
	14.	82/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Transmission assets under System Strengthening - X in Southern Region
	11.8.2020 At 10.30 A.M. Tuesday Miscellaneous Petitions	1.	598/MP/2020	BALCO
2.		525/MP/2020 alongwith IA/38/2020	Sprng	Petition for inter alia resolving discrepancies arising on account of conflict between the SCOD under the PPA and the date of operationalisation of connectivity and long term access, for seeking recognition of Change in Law and Force Majeure events impacting the implementation of the Project by the Petitioner and seeking appropriate reliefs with regard to exemption from payment of transmission charges, opening a Letter of Credit for PoC charges and quashing of the Default Notice issued by the CTU. (On admission)
3.		319/MP/2020	NTPC	Petition under Section 79 (1) (a) read with Section 79 (1) (f) of the Electricity Act, 2003 regarding the applicability of Interest (Rs. 1.13 Crores) along with the Late Payment

				Surcharge ("LPSC") (On admission)
4.	558/MP/2020	ENICL		Petition for creation of security interest in favour of Security Trustee pursuant to Rupee Term Loan Facility Agreement, and other security creating documents/financing agreements by way of hypothecation/assignment of Project assets of East North Interconnection Company Limited. (On admission)
5.	351/MP/2018 alongwith IA/4/2020	CEPL		Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1 and in terms of the directions issued by the Central Government vide its notification dated 27.08.2018 for allowing pass through of additional expenditure incurred by the generator on account of events pertaining to change in law in an expeditious manner.
6.	380/MP/2018 alongwith IA/8/2020	ITPCL		Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent for claiming compensation on account of events pertaining to change in law.
7.	226/MP/2020	WFRPL		Petition under Section 79 of the Electricity Act, 2003 seeking relief in time extension granted for commissioning of Petitioner's 50 MW Wind Power Project connected to Central Grid
8.	178/MP/2020	MSETCL		Petition under Section 79 of the Electricity Act, 2003 to adjudicate upon dispute between the petitioner MSETCL and the respondent Electricity Department of the Union Territory of Daman & Diu in accordance to the Bulk Power Transmission Agreement (BPTA) entered into between the parties on 6.9. 2011. (On admission)
9.	153/MP/2018	MSETCL		Petition under Section 79 of the Electricity Act, 2003 to adjudicate upon dispute between the Petitioner MSETCL and the respondent Electricity Department of the Union Territory of Daman & Diu in accordance to the Bulk Power Transmission Agreement (BPTA) entered into between the parties on 6.9. 2011
10.	154/MP/2018	MSETCL		Petition under Section 79 of the Electricity Act, 2003 to adjudicate upon dispute between the Petitioner MSETCL and the respondent Electricity Department of State of Goa in accordance to the Bulk Power Transmission Agreement (BPTA) entered into between the parties on 21.11. 2011
11.	427/MP/2019	MEIL		Petition filed under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 seeking indulgence of the Central Electricity Regulatory Commission to direct NTPC Vidyut Vyapar Nigam Limited to extend the SCOD Generation Project based on the Notifications dated 2.11.2011, 9.01.2013, 3.1.2014 and 17.12.2014 issued by Government of Andhra Pradesh, where under, the government has

				notified the project area as drought affected area for the period June 2011 September 2011, June 2012 September 2012, June 2013 September 2013 and June 2014 September 2014.
	12.	432/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with the statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the Procurers
	13.	450/MP/2019	MBPMPL	Petition invoking Section 79 of the Electricity Act, 2003 read with (i) Article 10 of the PPA dated 18.1.2014, (ii) Article 10 of Schedule 1 of the PPA dated 20.1.2014, (iii) Clause 4.7 of the Competitive Bidding Guidelines, and (iv) Order dated 3.6.2019 in Petition No. 156/MP/2018 seeking approval of the additional capital and operational expenditure on account of installation of various Emission Control Systems in compliance with Ministry of Environment, Forest and Climate Change Notification dated 7.12.2015.
	14.	81/MP/2019 alongwith I.A.No.51/2019	CWRTL	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 inter-alia seeking a declaration that the factor/event, namely, direction of Power Grid Corporation Limited to re-route the LILO of One Circuit of 765kV D/C Aurangabad-Padghe Transmission Line at Shikarpur GIS, is a Force Majeure event under the TSA dated 24.6.2015 and further seeking extension of time period for achieving the SCoD of the Project under Article 4.4.2 of the TSA and other consequential reliefs ( Interlocutory application moved by PGCIL for impleadment as party) .
	15.	530/MP/2020 Along with IA 45/2020	KSK	Petition under Section 79(1)(c), 79(1)(f) and other applicable provision of the Electricity Act, 2003 seeking directions against the Respondents in relation to wrongful rejection of the application for Short-Term Open Access for transfer of power from the Western Region to Southern Region.
13.8.2020 Thursday At 10.30 A.M. Generation Tariff	1.	300/GT/2020	NTPC	Petition for revision of tariff of Feroze Gandhi Unchahar Thermal Power Station, Stage-II (420 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	2.	438/GT/2020	NTPC	Petition for approval of Tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-II (420 MW) for the period from 1.4.2019 to 31.3.2024
	3.	434/GT/2020	RGPPL	Petition for revision of tariff of Ratnagiri Power Station (1967.08 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	4.	410/GT/2020	RGPPL	Petition for approval of tariff of Ratnagiri Power Station (1967.08 MW) for the period from 1.4.2019 to 31.3.2024.
	5.	220/GT/2020	NTPC	Petition for revision of tariff of Ramagundam Super Thermal Power Station Stage- III (500 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.

	6.	444/GT/2020	NTPC	Petition for approval of tariff of Ramagundam Super Thermal Power Station Stage- III ( 500 MW ) for the period from 1.4.2019 to 31.3.2024.
	7.	31/GT/2020	SJVNL	Petition for revision of tariff of Nathpa Jhakri Hydro Power Station (6x250 MW) for the period 1.4.2014 to 31.3.2019- Truing-up of tariff determined by the CERC order dated 19.7.2019 in Petition No. 314/GT/2018
	8.	30/GT/2020	SJVNL	Petition for approval of generation tariff of Nathpa Jhakri Hydro Electric Power Station (6x250 MW) for the period 1.4.2019 to 31.3.2024.
	9.	329/GT/2019	NEEPCO	Petition for revision of tariff for the period 30.10.2017 to 31.3.2019 carrying out truing up exercise for the period of 2014-19 with respect to the capital expenditure including additional capital expenditure incurred during the period of 30.10.2017 to 31.3.2019 in respect of Tuirial hydro Electric Power Plant (60 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
	10.	390/GT/2020	NEEPCO	Petition for determination of tariff for the period 1.4.2019 to 31.3.2024 in respect of Tuirial hydro Electric Power Plant (60 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
	11.	474/GT/2014	NLC	Petition for truing up of capital expenditure and tariff thereof for the period 2009-14 under CERC Tariff regulations 2009 for NLC TPS I Expansion (2X210 MW) on account of actual additional capital expenditure incurred for the period from 1.4.2009 to 31.3.2014. (Received by way of Remand from APTEL)
	12.	472/GT/2014	NLC	Petition for truing up of capital expenditure and tariff thereof for the period 2009-14 under CERC Tariff Regulations 2009 for NLC TPS I (6x50+3X100) MW on account of actual additional capital expenditure incurred for the period from 1.4.2009 to 31.3.2014 (Received by way of Remand from APTEL)
	13	327/GT/2014	NTPC	Implementation of APTEL order dated 29.1.2020 in Petition for determination of Vindhychal Super Thermal Power Station Stage-II (1000 MW) for the period from 1.4.2014 to 31.3.2019.
14.8.2020 Friday At 2.30 P.M.			Public Hearing	Draft Central Electricity Regulatory Commission (Power Market) Regulations, 2020.
19.8.2020 Wednesday At 10.30 A.M. Transmission Tariff	1.	269/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Chukka Transmission System in Eastern Region
	2.	223/TT/2020	PGCIL	Petition for Installation of 1x250 MVA, 400/220 kV ICT at Bhadrawati HVDC back to back station under Installation of Transformer & Procurement of Spare convertor Transformer at Bhadrawati Back to Back Station for tariff block 2014-19 in Western Region.
	3.	105/TT/2020	PGCIL	Petition for determination of Transmission Tariff from DOCOs to 31.3.2019 for Asset I: LILO of Agra-Bharatpur 220 kV S/c Line at Agra (POWERGRID) S/s alongwith line bays, Asset II: 1X315 MVA 400/220 kV ICT (Shifted from Ballabgharh S/s) alongwith ICT bays at

				Agra (POWERGRID) Substation, Asset-III: 01X 315 MVA, 400/220 kV ICT along with associated bays at Kaithal sub-station (Spare ICT from Ballabgarh), Asset-IV: 02 nos 220 kV bays at Kaithal S/s under Region system Strengthening Scheme XXXIV in Region.
4.	486/TT/2019	PGCIL		Petition for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset-1: PHASE-I "UNIFIED REAL TIME DYNAMIC STATE MEASUREMENT (URTDISM)" for NRLDC & SLDCs of Northern Region under Phase-I Unified Real Time Dynamic State Measurement (URTDISM) in Northern Region.
5.	53/TT/2020	PGCIL		Petition for determination of Transmission Tariff from DOCO to 31.3.2019 for 400 kV Dharmapuri (Salem New) Somanahalli 400kV D/C Quad Line along with Bay Extensions at Dharmapuri (Salem New) and Somanahalli Substations under Transmission System associated with System Strengthening in Southern Region XIV.
6.	485/TT/2019	PGCIL		Petition for determination of Transmission Tariff from anticipated DOCOs to 31.3.2019 for Asset-I: 315 MVA, 400/220 kV ICT along with associated bays at Fatehabad Substation under Augmentation of Transformation capacity at Fatehabad (PG) in Northern Region.
7.	104/TT/2019	PGCIL		Petition for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset-I: Extension of Kota 400/220 kV Substation (POWERGRID) Shifting of 400 kV, 50 MVAR line reactor from Merta to Kota Substation for its use as Bus Reactor and 400 kV Bus reactor bay; Asset-II: Extension of Koteshwar 400/220kV Substation (THDC) installation of 400 kV, 125 MVAR bus reactor along with associated bay at Koteshwar; Asset-III: Extension of Dehar 400/220kV Substation (BBMB)- installation of 400kV, 1x63 MVAR bus Reactor-II through a single 400kV hybrid GIS bay and Asset-IV: Replacement of 250MVA ICT with 4x105MVA, 1-phase ICT & retrofitting of associated 400/220kV bay equipment and protection relays at Dehar. under Strengthening Scheme in Region
8.	86/TT/2019	PGCIL		Petition for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset-I: 02 Nos. 220kV Line bays at 765/400/220kV Fatehpur S/s(DOCO:28.5.2018) and Asset-II: 02 Nos. 400kV Line bays of 400kV D/C Barmer(RRVPNL)-Bhinmal(PG) line at Bhinmal S/s(Anticipated DOCO:31.01.2019) under Line bays associated with various Regional Strengthening Schemes in NR
9.	85/TT/2019	PGCIL		Petition for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset-I: +/-200 MVAR STATCOM at 400/220 kV Nalagarh S/s (Anticipated DOCO: 1.2.2019) and Asset-II: +/-300 MVAR STATCOM at 400kV Lucknow S/s (Anticipated DOCO: 1.2.2019) under Provision of STATCOM at Nalagarh & Lucknow in Northern region
10.	170/TT/2019	PGCIL		Petition for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset 1- 192.509 kms of OPGW Links (Central Sector) (DOCO-1.4.2018) and Asset 2- 242.484 Km of

				OPGW Links (State Sector) (DOCO-31.12.2018) under project-fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North Eastern region.
20.8.2020 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	605/MP/2020 along with IA/57/2020 IA/58/2020	ASPL	Petition under section 79 of the Electricity Act, 2003 and the statutory framework governing the procurement of power through competitive bidding and Article 11 read with Article 13.5 and Article 4.5.3 of the Power Purchase Agreement dated 22.11.2018 executed between Solar Energy Corporation of India Limited and Arina Solar Power Limited seeking directions to restrain SECI from invoking the bank guarantees and for returning the bank guarantees. (IA. for seeking interim relief till pendency of the Petition) (IA. for seeking urgent listing of the Petition) (On admission)
	2.	544/MP/2020 along with IA/54/2020	SGL	Petition for giving prior intimation of undertaking telecommunication business by the Petitioner and for determination of revenue sharing mechanism. (IA. for seeking interim relief till pendency of the Petition) (On admission)
	3.	497/MP/2020	GUVNL	Petition for clarification/directions in regard to the Order dated 10.10.2019 passed by the Commission in No. L-1/44/2010-CERC for determination of Point of Connection (PoC) rates and transmission losses for the period of October 2018 to December 2018. (On admission)
	4.	491/MP/2020	SNPCL	Petition seeking release of Bank Guarantee issued in favour of Respondent no. 1 owing to frustration of the Long Term Access Agreement dated 01.11.2012 between the Petitioner no. 1 and Respondent no. 1 in exercise of powers under Regulation 33A of the CERC (grant of connectivity, long-term access, and medium-term open access in inter-state transmission and related matters) regulations, 2009 read with Section 79 (1) (c) of the Electricity Act, 2003. (On admission)
	5.	341/MP/2020	THDC	Petition for recovery of impact of wage revision of employees, Impact of GST, Minimum Wages and Security expenses (CISF) in Koteshwar Hydro Electric Project (4X100 MW) during the period 1.1.2016 to 31.3.2019. (On admission)
	6.	330/MP/2020	APSDCL	Petition seeking appropriate orders for exemption in payment of fixed charges of Rs. 24,54,15,645/- by AP Discoms to Unit-II of NTPC, Dadri stage-II Central Generating Station. (On admission)
	7.	331/MP/2020	SECIL	Petition under Section 79 (1) (c) and (d) read with Sections 61, 62 and other applicable provisions of the Electricity act, 2003 and Regulation 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for the modified application of the provisions of regulation 7 of the sharing regulations dealing with the point of connection transmission charges and losses to the solar power projects set up in the designated solar parks under the Guidelines issued by the Central Government for development of the Solar Parks (On

				admission)
8.	292/MP/2019	AP&NR	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking compensation of carrying cost in respect of the Change in Law events allowed by this Commission under the Power Purchase Agreement dated 25.3.2011 (PPA) executed between the Petitioner and the Respondent No. 2 and the Power Supply Agreement (PSA) dated 5.1.2011 executed between Respondent No.1 and Respondent No. 2.	
9.	260/MP/2019	AP&NR	Petition under Section 79(1)(b) and (1)(f) of the Electricity Act, 2003 seeking compensation on account of 'Change in Law' events under the Power Purchase Agreement dated 25.3.2011 executed between the Petitioner and the Respondent No. 2 and the Power Supply Agreement dated 5.1.2011 executed between Respondent No.1 and Respondent No. 2.	
10.	211/MP/2019	RS2PL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 27.6.2016 executed between Rattan India Solar 2 Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of Change in Law events due to enactment of GST Laws.	
11.	213/MP/2019	YIPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 22.6.2016 executed between Yarrow Infrastructure Private Limited and National Thermal Power Corporation Limited for seeking approval of 'Change in Law' events due to enactment of the GST Laws.	
12.	119/MP/2017	RSTEPL	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 8.1.2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited and extension of Schedule Commissioning date.	
13.	275/MP/2020	RSTEPL	Petition under Section 79 of the Electricity Act, 2003; seeking suitable directions for the release of the payment of a cumulative amount of Rs. 32,51,77,020/- raised by the Petitioner under its Invoices dated November 4, 2016; December 5, 2016, January 4, 2017, February 4, 2017 and March 4, 2017 for supply of electricity and payment of Late Payment Surcharge as per Article 10.3.3 of the PPA dated 8th January 2011;	
14.	155/MP/2019	UPCL	Petition filed under Section 79 (1) (f) of the Electricity Act, 2003 read with Articles 3, 6, 7.2(b) and other provisions of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of disputes related to legitimate dues payable to Udupi Power Corporation Limited by the Karnataka ESCOMs.	
15.	71/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation and restoration of project economics due to	

				unprecedented, unforeseen and uncontrollable depreciation of the INR vis a-vis USD pursuant to Appellate Tribunal for Electricity's Judgment dated 18.1.2019 in Appeal No. 202 of 2016
	16.	I.A.Nos.28/2020 and 15/2018 in 92/MP/2018	SEPL	Interlocutory Application for praying for listing of the present Petition before a bench not comprising Sh. I.S. Jha, Member, and Interlocutory Application for referring the disputes to arbitration and application for amendments of the Petition.
21.8.2020 Friday At 10.30 A.M. Miscellaneous Petitions	1.	520/MP/2020	NTPC	Petition for approval of additional expenditure on installation of various Emission Control Systems at Talcher Super Thermal Power Station Stage-II (4X500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015 (On admission)
	2.	519/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-II (2X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015 (On admission)
	3.	517/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Kahalgaon Super Thermal Power Station, Stage-II (1500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015. (On admission)
	4.	516/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-IV (2X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015. (On admission)
	5.	515/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Solapur Super Thermal Power Station (2X660 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015. (On admission)
	6.	496/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station St-II (2 x 210 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015 (On admission)
	7.	275/MP/2019 along with IA No. 9/2020	AP(M)L	Petition pursuant to the direction of the Supreme Court vide Order dated 2.7.2019 in Civil Appeal No. 11133 of 2011 and applicable provisions of the Electricity Act, 2003 including Section 62 and 79 (1)(b) of the Act.
	24.8.2020 Monday At 10.30 A.M.	1.	92/MP/2020 alongwith IA/51/2020 Dairy 637/2020	KWPCL

Transmission Tariff Petitions				Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, seeking quashing of the letter & invoice dated 7.11.2019 and the letter dated 8.11.2019 issued by Power Grid Corporation of India Limited (PGCIL) for claiming transmission charges ( Interlocutory application for interim reliefs)
	2.	51/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014 19 tariff block and (ii) Determination of Transmission tariff for 2019 24 tariff block For Asset I: 765 kV D/C Solapur Aurangabad Transmission Line along with 2 x 240 MVAR Switchable Line Reactor with associated bays at Solapur Sub-station and Asset II: 2 x 240 MVAR Switchable Line Reactor along with associated bays at Aurangabad Sub station associated with Inter Regional system strengthening scheme for Western Region and Northern Region (Part A)
	3.	7/TT/2020	PGCIL	Petition for Revision of Transmission Tariff for 2001 04 tariff block, 2004 09 tariff block, 2009 14 tariff block Truing up of Transmission tariff for 2014 19 tariff block and Determination of Transmission tariff for 2019 24 tariff block for Stage 1 of 400 kV Thyristor controlled series compensation project (Fact Device) on Kanpur Ballabgarh 400 kV S/C line at Ballabgarh in Northern Region
	4.	488/TT/2019	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For Chamera Stage-I Transmission System associated in Northern Region.
	5.	477/TT/2019	PGCIL	Petition for (i) Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For Asset-I: 315 MVA ICT-IV along with associated bays at Moga substation and Asset-II: ICT-II along with associated bays and 2 nos PSEB feeder bays at Amritsar sub-station, and 400 kV Bus reactor bay & 2 nos PSEB line bays at Moga sub-station under augmentation of transformation capacity at Amritsar and Moga sub-stations in Northern Region
	6.	473/TT/2019	PGCIL	Petition for (i) Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For Asset a-220 kV D/C RAPP-B-Chittorgarh Transmission Line, Asset b-220 kV S/C RAPP-B-Udaipur Transmission Line along with associated bays at Udaipur end and LILO of 220 kV D/C RAPP-KOTA Line at RAPP-B including PLCC system and Asset c- 220 kV S/C RAPP-B-Anta Transmission Line with associated bays at Anta end for Transmission System associated with RAPP-B Project in Northern Region.
	7.	395/TT/2019	PGCIL	Petition for (i) Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block for

			Combined Assets of (i) Ckt-III of 400 kV D/C Vindhyachal - Satna line alongwith associated bays; (ii) 400/220 kV, 315 MVA ICT-II at Satna Substaton; (iii) Ckt-IV of 400 kV D/C Vindhyachal - Satna line along with associated bays; (iv) LILO of 400 kV Satna-Bina Ckt-I & II at Bina (POWERGRID) Substation; (v) Circuit IV of 400 kV D/C Satna-Bina Transmission line; (vi) Circuit III of 400 kV D/C Satna-Bina Transmission line ; (vii) LILO of 400 kV D/C Raipur-Rourkela Transmission line along with associated bays; (viii) 400/220 kV, 315 MVA ICT-II along with associated bay equipment at Raigarh S/S under Vindhyachal-III Transmission System in Western region
8.	339/TT/2019	PGCIL	Petition for (i) Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block for 220 kV Jalandhar-Hamirpur D/C transmission line along with Associated bays in Northern Region.
9.	316/TT/2019	PGCIL	Petition for (i) Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block For 400 kV D/C Dhauliganga HEP Bareilly (UPPCL) Transmission Line along with its associated bays at Bareilly(UPPCL) in Northern Region.
10.	314/TT/2019	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For 400 kV S/C Chamera -1 Kishenpur transmission system in Northern Region
11.	255/TT/2019	PGCIL	Petition for (i) Revision of Transmission Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block for Agra (Power Grid)- Agra (UPPCL) 400 kV D/C Interconnection in Northern Region.
12.	511/TT/2019	PGCIL	Petition for Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019 24 tariff block For 400 kV D/C Sagardighi - Behrampur Transmission Line and associated bays at Sagardighi TPS (WBPDC) and Behrampur Sub-station (POWERGRID) under Transmission System for Eastern Strengthening Scheme-X in Eastern Region
13.	508/TT/2019	PGCIL	Petition for Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block For 765 kV D/C Darlipalli TPS (NTPC) Jharsuguda (Sundergarh) Pooling Station transmission line alongwith 2 Nos. of 765 kV line Bays at Jharsuguda (Sundergarh) PS in Eastern Region.
14.	100/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For 08 nos of Assets under Eastern Region Strengthening scheme VIII in Eastern Region

	15.	33/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for Solapur STPP Solapur (POWERGRID) 400 kV D/C (Quad) 2nd Transmission Line alongwith associated bays at Solapur (POWERGRID) Sub-Station under Transmission System associated with Solapur STPP (2x660 MW) Part-A in Western Region
	16.	4/TT/2020	PGCIL	Petition for Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block For Assets under Transmission System for Start-up Power to DVC and Maithon Right Bank Generation Projects in Eastern Region
25.8.2020 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	595/MP/2020 alongwith IA/51/2020	DCBL	Petition for directions to Respondents, National Load Dispatch Centre and Odisha Renewable Energy Development Agency - State Nodal Agency for the fresh accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequential reliefs. (IA. for seeking interim directions) (On admission)
	2.	346/MP/2020	DVC	Petition under section 79 (1) (f) of the Electricity Act, 2003 for adjudication of disputes between DVC & PSPCL in regard to non-payment of fixed charges by PSPCL from COD (On admission)
	3.	344/MP/2020	RGPPL	Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 seeking adjudication of transmission charges by Respondent No.1, MSETCL (On admission)
	4.	343/MP/2020	RGPPL	Petition seeking adjudication of disputes on the erroneous deduction of transmission charges by Respondent No. 1 (On admission)
	5.	334/MP/2020	WKTCL	Petition seeking extension of scheduled commercial operation date on account of Force Majeure Events and consequential reliefs (On admission)
	6.	493/MP/2020	SIPATTL	Petition seeking approval under Section 17(3) and 17(4) of the Electricity Act, 2003 read with Article 15 of the Transmission Service Agreement dated 24.6.2015 for creation of security interest in the transmission project assets and other relevant documents of Sipat Transmission Limited in favour New Security Trustee. (On admission)
	7.	457/MP/2020	CWRTL	Petition seeking approval under Section 17(3) and 17(4) of the Electricity Act, 2003 read with Article 15 of the Transmission Service Agreement dated 24.6.2015 for creation of security interest in the transmission project assets and other relevant documents of Chhattisgarh-WR Transmission Limited in favour of the security trustee. (On admission)
	8.	456/MP/2020	RRWTL	Petition seeking approval under Section 17(3) and 17(4) of the Electricity Act, 2003 read with Article 15 of the Transmission Service Agreement dated 24.6.2015 for creation of security interest in the transmission project assets and other relevant documents of Raipur- Rajnandgaon Warora Transmission Limited in favour of the security trustee. (On admission)
	9.	264/MP/2020	PPTL	Petition for providing relief under Change in Law, Article 12.2 of Transmission Service

				Agreement, for Transmission System associated with Gadarwara Super Thermal Power Station (2 x 800 MW) of NTPC(Part-B)
	10.	265/MP/2020	PWTL	Petition for providing relief under Change in Law, Article 12.2 of Transmission Service Agreement for Transmission System associated with Gadarwara Super Thermal Power Station (2 x 800 MW) of NTPC (Part-A)
	11.	113/MP/2020	KSK	Petition under Section 79 (1) (c ) & (f) of the Electricity Act, 2003 read with provisions of the CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 to set aside the bill dated 1.1.2020 of the Central Transmission Utility (PGCIL) towards transmission charges (POC and HVDC charges) as well as the notice for Regulation of Power Supply dated 3.1.2020.
	12.	25/MP/2020	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreements dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli pursuant to liberty granted in Order dated 16.5.2019 in Petition No. 284/MP/2018.
	13.	151/MP/2019	IGL	Petition seeking condonation of delay in submitting the application for issuance of Renewable Energy Certificate (REC) and other appropriate direction.
	14.	64/MP/2019 alongwith IA/49/2020	SprngAgnitra	Petition for the increase In Capital Cost due to Introduction and Imposition of safe guard duty by way of Notification No.1/2018- Customs SG dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, in terms of Article 12 of the Power Purchase Agreement dated 5.7.2018 executed between Sprng Agnitra Private Limited and NTPC Limited.
	15.	307/MP/2018	RRVN	Petition under Section 79 (1) (f) of the Electricity Act, read with Clause 6.6 of the CERC (Indian Electricity Grid Code) Regulations, 2010 regarding outstanding amount of Reactive Energy Charges.
	16.	298/MP/2018	DVC	Claim of Fixed Charges due to unilateral termination of PPA by WBSEDCL in regard to supply of power from Koderma TPS of DVC (Received by way of Remand from APTEL)
27.8.2020 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	523/MP/2020	SPICPL	Petition seeking relaxation of the procedure set out under Clause 10.11 of Detailed Procedure for Grant of Connectivity to Projects Based on Renewable Sources to Inter-State Transmission System(On admission)
	2.	532/MP/2020	KSEB	Petition for dispute on Lignite transfer price (On admission)
	3.	561/AT/2020	VNLTL	Petition for adoption of transmission charges with respect to the transmission system to be established by Vapi-II North Lakhimpur Transmission Limited.

	4.	599/TL/2020	VNLTL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of transmission license to Vapi-II North Lakhimpur Transmission Limited.
	5.	596/AT/2020	SECI	Petition under Section 63 Of The Electricity Act, 2003 for adoption of tariff for the 440.8 Mw wind power projects (Tranche-Viii) Connected to the inter-state transmission system (ISTS) and selected through competitive bidding process as per the guidelines dated 8.12.2017
	6.	579/AT/2019	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 1150 MW Solar PV Power projects (Tranche-IV) connected to the Inter-State Transmission system (ISTS) and selected through competitive bidding process as per the Standard Bidding Guidelines dated 3.8.2017.
	7.	549/AT/2020	NTPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 3000 MW Grid Connected Solar PV Power Projects selected through Competitive Bidding Process as per the Guidelines issued by Ministry of New and Renewable Energy on 10.3.2015.
	8.	160/AT/2019 alongwith I.A.No.81/2019	TPDDL	Petition for adoption of tariff for purchase of 20 MW Solar Power from Solar Energy Corporation of India Limited (IA is filed by SECI for impleading the Solar Power Developers and Buying Utilities as Respondents to the Petition).
	9.	439/MP/2019	JSWHEL	Petition under Section 79 (1) of the Electricity Act, 2003 seeking clarification of order dated 12.2.2019 in Petition No. 205/MP/2018.
	10.	405/MP/2019	GKEL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 evolving a mechanism for grant of appropriate adjustment/ compensation to offset financial impact on account of levy of charges for transportation of fly ash and carrying cost.
	11.	377/MP/2019	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreement dated 19.8.2013 entered into between the Petitioner and the Respondents, seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Fuel Gas Desulphurisation (FGD), installation of low NOx burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 7.12.2015 issued by the Ministry of Environment, Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003 and before 31.12.2016.

	12.	366/MP/2019	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreements both dated 1.11.2013 entered into between the Petitioner and the Respondents, seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low NOx burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 7.12.2015 issued by the Ministry of Environment, Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003 and before 31.12.2016.
	13.	150/MP/2019	APUPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements dated 03.05.2016 and 08.05.2016 executed by the Petitioner with the Respondents, seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
	14.	149/MP/2019	PSEPL	Petition seeking directions to Solar Energy Corporation of India to act in accordance with Article 11 of the PPA accepting the impact of force majeure Events and extend the timeline for fulfillment of conditions subsequent and scheduled commissioning date of the petitioner's projects.
	15.	146/MP/2019	PEIRJ	Petition under section 79 of the Electricity Act, 2003 for execution of the order dated 5.2.2019 in Petition No. 192/MP/2018; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Solar Energy Corporation of India Limited
	16.	144/MP/2019	AWPL	Petition for time extension of infusion of equity as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for 'Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System dated 15.5.2018
	17.	44/MP/2019	AJSPPL	Petition seeking compensation/ charges against the arbitrary deductions made by the Respondent from the tariff payments made to the Petitioner.
	18.	394/MP/2018	PTC	Petition seeking directions in respect of an alleged LTOA of 216 MW granted to PTC India Limited for Merchant Trading of power from 1200MW Teesta-III Hydroelectric Project in terms thereof.

28.8.2020 Friday At 2.30 P.M. Transmission Tariff Petitions	1.	308/TT/2020 alongwith alongwith I.A.No.56/2020	NETC	Petition for determination of Transmission Tariff for 2019-24 Tariff Block for Asset I:400kV D/C Platana-Silchar Twin Moose Conductor Transmission line- 247.30 km (DOCO: 1.9.2012) Asset II: 400 kV D/C Silchar- Byrnihat (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 214.41 km (DOCO: 1.3.2013) Asset III: 400 kV D/C Byrnihat-Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 201 km (DOCO: 22.2.2015) Asset IV: 400 kV D/C Silchar- Azara (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 256.41 km (DOCO: 27.7.2014) Asset V: 400 kV D/C Azara-Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line-159 km (DOCO: 16.1.2015)
	2.	590/TT/2020	PTL	Petition for determination of Transmission Tariff for 400 KV Double Circuit Gorakhpur-Lucknow Transmission Line and 400 KV Double Circuit Bareilly-Mandola Transmission Line, in Northern Region associated with Tala Hydro Electric Project, East North Interconnector and Northern Region Transmission System.
	3.	589/TT/2020	PTL	Tariff Petition for approval of Annual Transmission Charges for the period FY 2019-24 under Regulation 8 (1) of CERC (Terms and Conditions of Tariff) Regulations 2019 and Truing-up of FY 2014-19 under Regulation 8 of CERC (Terms and Conditions of Tariff) Regulations 2014, Regulation 86 of CERC (Conduct of Business) Regulations 1999 and Section 79 of the Electricity Act 2003, for 400 kV Double Circuit Siliguri-Purnea Transmission Line, 400 kV Double Circuit Purnea-Muzaffarpur Transmission Line and 220 kV Double Circuit Muzaffarpur (PGCIL) Muzaffarpur (BSEB) Transmission Line, in Eastern Region associated with Tala Hydro Electric Project, East North Interconnector and Northern Region Transmission System.
	4.	588/TT/2020	PTL	Petition for 400 KV Double Circuit Muzaffarpur-Gorakhpur Transmission Line in Eastern-Northern Inter-region associated with Tala Hydro Electric Project, East-North Inter-Connector and Northern Region Transmission System of Powerlinks Transmission Limited.
	5.	216/TT/2020	ATIL	Petition for truing-up of Transmission Tariff for the period from 01-April-2014 to 31-March-2019 & Determination of tariff for the period from 01-April-2019 to 31-March-2024 for Transmission system constructed, maintained and operated by Adani Transmission (India) Limited vide Licence No. 20/Transmission/2013/CERC
	6.	383/TT/2019	TPGL	Petition for truing-up of capital cost for the period from 1-Apr-2014 to 31-Mar-2019 and Determination of transmission tariff for the period from 1-Apr-2019 to 31-Mar-2024 for B Transmission system constructed, maintained and operated by Torrent Power Grid Ltd vide License No. 2/Transmission/CERC dated 16.5.2007
	7.	75/TT/2020	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset: 400 kV Transmission Line for reconfiguration of Biharsharif Ckt III & IV from present location to

				the Stage II side of Kahalgaon Switchyard of NTPC under Split Bus arrangement for various substations in Eastern Region.
8.	121/TT/2019	PGCIL		Petition for determination of Transmission Tariff from Proposed DOCO to 31.3.2019 for 400kV D/C Kameng - Balipara Transmission Lines along with associated bays at Balipara Substation under North East - Northern / Western Interconnector - I in North-Eastern Region.
9.	193/TT/2019	PGCIL		Petition for determination of Transmission Tariff for Asset-I: 400 kV D/C Alipurduar-Punatsangchun alongwith associated bays at Alipurduar substation Asset-II: 2 nos of 220 kV bays at Alipurduar Substation from actual DOCO to 31.3.2019 under the transmission system associated with Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR.
10.	148/TT/2019	PGCIL		Petition for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset-1: 230 KV D/C Kalpakkam PFBR - Kanchipuram Transmission Line and 2 numbers of 230 KV Bays at Kanchipuram Sub Station of TNEB upon Determination of final transmission tariff from Proposed DOCO 1.4.2014 to 31.3.2019 in pursuance of Appellate Tribunal vide order dated 20.9.2018 in Appeal no. 168 of 2015 and order dated 27.12.2018 in Petition 105/TT/2012 under Transmission system associated with Kalpakkam PFBR (500MW) project in Southern Region for tariff block 2014-19 period.
11.	84/TT/2019	PGCIL		Petition for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset 1: 765KV S/C Jaipur(RVFN)-Bhiwani TL (PART-I&II) along with associated bays under Northern Region System Strengthening Scheme XXV in Northern Region in pursuance to direction of commission in Review Petition No. 41/RP/2017.

By Order of the Commission

**Sd/-**  
(T.D.Pant)  
Dy.Chief (Legal)  
25.8.2020